

current accounts of the borrowers were also granted and irregularities in them have been observed. In accordance with the provisions contained in the relevant statutes, further information in relation to the individual constituents if the banks cannot be disclosed.

(b) Reserve Bank of India has been issuing guidelines to banks from time to time. Besides, large advances, beyond a certain cut off point (presently Rs. 4 crores), in some cases require prior authorisation of Reserve Bank of India under Credit Authorisation Scheme. On 15th November, 1983 and 26th November, 1983 the Reserve Bank of India had issued specific instructions to banks in regard to allowing drawals against cheques in clearing and opening of letters of credit, issue of guarantees, co-acceptance of bills etc. Further instruction with regard to co-acceptance of bills have again been issued on 12th February 1985. The banks have also been advised regarding control, monitoring of advances and responsibility, on 8th April, 1983 and 8th December, 1984.

(c) The Reserve Bank of India has carried out a scrutiny of books and accounts of the branches of Bank of Baroda at Calcutta and its Central Office at Bombay and also of branches of other banks which had discounted bills co-accepted by Bank of Baroda. The Central Bureau of Investigation has also registered cases and their investigations are in progress. In the meantime the bank has suspended certain officials involved in the fraud and the departmental enquiries are proposed to be conducted in consultation with the CBI.

#### Detection of Excise Evasion Cases

262 SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry has launched an offensive against excise evasion, if so, its outcome and the amount involved in each case where it exceeds Rs. 1 crore;

(b) whether his Ministry is also having a fresh look at the operations of revenue intelligence agencies and examining some of the old cases of excise evasion to ascertain whether there was any deliberate attempt on the part of the officials to favour any parties; and

(c) if so, the outcome of this investigation and necessary action taken to recover the evaded duty and against the officials concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Yes, Sir, Drive against evasion of excise duty has recently been accelerated. During the first two months of 1985, about 1103 cases involving estimated evasion of excise duty of Rs. 2734.00 lakh (approx.) have been detected. There are a few cases in which estimated evasion of duty is more than rupees 1 crore.

(b) No, Sir.

(c) Question does not arise.

#### Raids Conducted by Directorate of Anti-Evasion (Excise)

263. SHRI RAMASHRAY PRASAD SINCH : Will the Minister of FINANCE be pleased to state :

(a) whether the Directorate of Anti-Evasion (Excise) has conducted a series of raids in godowns and other business premises of manufacturers of different items in some of the major cities in the country during the last two-three months; and

(b) if so, the details of such raids conducted in each city and the goods and other documents seized ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) Yes, Sir. In the drive against the evasion of excise duty, the Directorate of Anti-Evasion (Central Excise) has conducted searches of about 400 premises of manufacturers of excisable goods and their dealers during 1985.